

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.129/MP/2024**

Subject : Petition under Section 79, 142 read with Section 146 and 149 of the Electricity Act, 2003 and Regulation 111 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondent No.1 for noncompliance of the order dated 30.10.2023 passed by the Commission in Petition No. 230/MP/2022.

Petitioner : EID Parry (India) Limited (EIDPIL)

Respondents : Transmission Corporation of Andhra Pradesh Ltd. and Ors.

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Manu Seshadri, Advocate, EIDPIL  
Shri Siddharth Shekhar, Advocate, EIDPIL  
Ms. Pragya Gupta, Advocate, AP Transco  
Shri D. Abhinav Rao, Advocate, Telangana Discoms  
Shri H Raghav, Advocate, Telangana Discoms  
Shri Rahul Jajoo, Advocate, Telangana Discoms

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, AP Tarnsco, submitted that the Respondent has already made the payment of the outstanding amount(s) in terms of the order dated 19.12.2024 passed by the APTEL in IA No. 392/2024. Learned counsel for the Petitioner submitted that the Petitioner had received an amount of approximately Rs. 3.44 crores towards the outstanding principal amount. In response, the learned counsel for the Respondent, AP Transco, submitted that in a meeting held between the parties, it was pointed out that an amount of approximately Rs.83.88 lakh was already paid to the Petitioner for the years 2004-05 and 2006-07 and, as a result, the outstanding principal amount was reduced to this effect, which has also agreed to by the Petitioner in its letter dated 27.1.2025. Accordingly, the Respondent has made the payment of the balance outstanding principal amount of Rs. 344.34 lakh to the Petitioner. Learned counsel added that the Respondent has also deposited the interest component with the registry of the Commission as per the direction of the APTEL.

2. After hearing the learned counsel for the parties, the Commission directed the Respondent, AP Transco to file its compliance affidavit within a week. The Commission also directed the Petitioner to confirm the receipt of the outstanding principal amount on an affidavit within a week.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**